

Applications received by R.B.I. from Banks under section 20 of Banking Regulation Act

1673. SHRI D.S.A. SIVAPRAKASAM: Will the Minister of FINANCE be pleased to state:

(a) whether any applications were received by the Reserve Bank of India from any Bank under Section 20 sub-section (3) Banking Companies Regulation Act for permission to remit any loan or advance;

(b) if so, the total number of such applications and the names of the Banks and the amount involved; and the names of the persons concerned; and

(c) the action taken on the applications?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

(b) and (c). Do not arise.

Licence to Banking Companies under section 22 of the Banking Regulation Act

1674. SHRI D.S.A. SIVAPRAKASAM: Will the Minister of FINANCE be pleased to state:

(a) whether any licence granted to any Banking Company under Section 22 of the Banking Regulation Act (1949) (10 of 1949) was cancelled under sub-section (4) of Section (22) during the last three years; and

(b) if so, how many licences were cancelled and the names of the Banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Evidently, Hon'ble Member has in mind sub-section (4) of Section 22 of the Banking Regulation Act, 1949. Reserve Bank of India have reported that no licence issued to Banking Companies under Section 22 of the Banking Regulation Act, 1949 has been cancelled in terms of sub-section (4) of Section 22 of the Act, during the last three

years, except in the case of the following six banks which ceased to carry on banking business consequent upon their undertakings having been transferred to and vested in the corresponding new banks in terms of Section 4 of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980.

1. The Andhra Bank Ltd.
2. Corporation Bank Ltd.
3. The New Bank of India Ltd.
4. The Oriental Bank of Commerce Ltd.
5. The Punjab & Sind Bank Ltd.
6. Vijaya Bank Ltd.

Overdraft facilities granted to Tamil Nadu, Kerala, Karnataka and Andhra Pradesh

1675. SHRI D.S.A. SIVAPRAKASAM: Will the Minister of FINANCE be pleased to state:

(a) whether any overdraft facilities are granted to Tamil Nadu, Kerala, Karnataka, Andhra Pradesh by the Reserve Bank of India;

(b) if so, the details of overdraft amount with these States and as on date; and

(c) whether these Governments have at any time failed to clear the overdraft if so, the details of the action taken to recover the amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SWAI SINGH SISODIA): (a) In accordance with the scheme of Regulation of States' Overdrafts introduced in consultation with the Reserve Bank of India and the Planning Commission, the States are required to adjust the pace of expenditure to the inflow of receipts and to avoid overdrafts in their accounts with the Reserve Bank of India for more than 7 working days. This facility is available to all the States.

(b) Karnataka had an overdraft of Rs. 1.93 crores on 15th November 1980.

(c) Karnataka was in overdraft for more than 7 days twice in the current year. These were cleared by advance release of assistance due to the State Government on a request from it.

Filling of posts in Central Sericulture Research and Training Institute Berhampur

1676. SHRI R. P. DAS: Will the Minister of Commerce be pleased to state:

(a) whether necessary steps have been taken to fill up the vacant posts in different categories including one of Accounts Officer at Central Sericultural Research and Training Institute, Berhampore (West Bengal);

(b) if so, whether the Director of Research has been directed to issue necessary orders; and

(c) if not, why the matter has been delayed for causing much resentment amongst the workers and employees of the said Institution as the authority concerned has assured in writing immediate filling up of the said vacant post?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. Out of a total sanctioned strength of 328 (29 gazetted and 299 non-gazetted including the post of Accounts Officer) only 36 posts (4 gazetted, 32 non-gazetted) remain to be filled up. Action to fill up these posts is being taken.

(c) Scrutiny of competing claims for the posts has taken time.

Scheme for developing Central Sericultural Research and Training Institute, Berhampore

1677. SHRI R. P. DAS: Will the Minister of COMMERCE be pleased to state:

(a) whether he is considering schemes for developing the Central Sericultural Research and Training Institute, Berhampore (West Bengal) in keeping with the standard of the analogous stations such as Mysore, Ranchi, etc; and

(b) if so, whether necessary sanctions are being made in this regard?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. Provisions for development of this Institute are being made in the Sixth Five Year Plan.

Regularisation of Employees in Central Sericultural Research and Training Institute, Berhampur.

1678. Shri R. P. Das: Will the Minister of Commerce be pleased to state:

(a) whether he is aware of the fact that notwithstanding regular services for about 10 years a good number of employees in different categories at Central Sericultural Research and Training Institute have yet to be declared regular and permanent; and

(b) if so, whether the concerned authority has been directed to issue necessary orders?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. The Central Silk Board have been directed to take up such cases for permanency according to the standing instructions of the Government of India on this subject.

Reopening of M/s. Ahmad Woollen Mill, Ambarnath

1679. SHRI R. K. MHALGI: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 4692 on the 18th July, 1980 regarding Ahmad Woollen Mill in Thana District and state the outcome of the negotiations/discussions organised by the Textile Commissioner's office between the management of M/s. Ahmad Woollen Mill, Ambarnath (Distt. Thana, Maharashtra) and its bankers, about reopening of the said mill which has closed since January, 1979?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): The Textile Commissioner's Office had organised another meeting with the